

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 17th July, 1975.

NOTIFICATION
INCOME TAX

NO.965(F.No.404/95/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri M.Dayal and D.Kujur who are Gazetted Officers of the Central Government to exercise the powers of the Tax Recovery Officers under the said Act.

2. The undermentioned Notifications by virtue of which the Gazetted Officers mentioned against each Notification, performed the functions of Tax Recovery Officers, shall cease to be operative as and when the Gazetted Officers mentioned in paragraph 1 take over charge as Tax Recovery Officers:

<u>Notification No. and Date</u>	<u>Name (s) of Officer(s)</u>
545(F.No.404/16/74-ITCC) dated the 23rd January, 1974.	Shri P.B. Audhya.
672(F.No.404/16/74-ITCC) dated the 10th July, 1975.	Shri H. Lal

3. This Notification shall come into force with effect from the date the officers in paragraph 1 take over as Tax Recovery Officers.

Sd/-

(T.R. Aggarwal)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No.965(F.No.404/95/75-ITCC):

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(T.R. Aggarwal)

Deputy Secretary to the Govt. of India.